

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 5

CA(CAA) No. 13/Chd/Hry/2024  
(1st Motion)

**IN THE MATTER OF:**

Redbus India Pvt Ltd

...Transferor Company

AND

Makemytrip (India) Pvt. Ltd.

...Transferee Company

**Under Section:** 230-232, CA 2013

**Order delivered on 03.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Applicant : Mr. Deepak Suri, Advocate  
Mr. Sanjeev Kumar Jain, Advocate  
Mr. K.V. Singhal, Advocate

**ORDER**

In pursuance of order dated 19.04.2024, compliance affidavits have been filed with regard to Applicant Company No. 1 vide Diary No. 1120/3 dated 01.05.2024 and with regard to Applicant Company No. 2 vide Diary No. 1120/4 dated 30.04.2024. The same are taken on record.

Learned counsel for the applicant companies is directed to file a short note regarding other liabilities which have been excluded within one week. Arguments heard. **Order reserved.**

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM